

NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH
NEW DELHI

C. P. NO. 46(ND)16
CA. NO.

CORAM:

PRESENT: SH. R. VARDHARAJAN
HON'BLE MEMBER (J)

SH. M.K. HANJURA
HON'BLE MEMBER (J)

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 26.09.2016**

**NAME OF THE COMPANY: M/s. Sh. Prabhadit Singh Batra V/s. M/s. Arrena Overseas Pvt.
Ltd. & Ors.**

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Harshil Agarwal,	Adv	Respondents	Harshil Agarwal
2.	PRAYAS ANGA	Adv	Petitioner	Prayas Anga

ORDER

Learned counsel for the parties are present. Learned counsel for the respondent seeks and is given one week's time as last opportunity for filing the reply to the application of the petitioner filed under section 403 of the Companies Act, 1956. Learned counsel for the petitioner shall file the rejoinder, if any, within a period of two weeks' thereafter.

List on 10.11.2016

Sd/-
(R.Varadharajan)
Member (Judicial)

Sd/-
(Maharaj Krishan Hanjura)
Member (Judicial)